

[*Translation*]

### CBI Raids at Officers Houses

6732. SHRI KALPNATH SONKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of the officers working in his Ministry whose houses were raided by C.B.I. during last two years:

(b) the details of the property recovered therefrom;

(c) the action taken against them; and

(d) whether the officers are still posted at such positions even today where there is much scope of corruption?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) During the period from 1.1.1988 to 30.3.90, 72 searches were conducted by the Various branches of the CBI on the residential/office premises of 54 officials /officers including 19 Gazetted Officers of the Ministry of Communications in connection with investigation of 28 cases taken up against them. The nature of allegations is having acquired assets disproportionate to the known source of their income, demanding and accepting of bribe, criminal misconduct, departmental misconduct etc.

(b) During the course of searches the movable/immovable assets worth Rs. 19,43,125/- have been discovered besides plots and houses in the name of some of the officers. A large number of incriminating documents have also been seized by the CBI which are under scrutiny.

(c) Out of the 28 cases, investigations in respect of 20 cases have been finalised. 5 out of 20 cases have been sent for trial; departmental action for major/minor penalty proceedings etc. is being initiated in 12

cadets. In 2 cases sanction for prosecution is being issued by the competent authority. 1 case has been closed. Remaining 8 cases are under investigation by the CBI.

(d) When certain irregularities are noticed against certain officers efforts are made to post them against non-sensitive posts. A close watch is also kept, on the activities of all such officials so that they are not in a position to misuse their official position.

[*English*]

### Outstanding Telephone Bills

6733. SHRI VASANT SATHE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the amount of telephone bills outstanding for more than one year from various subscribers-Government and private separately in Bombay, Nagpur, Pune and Aurangabad cities of Maharashtra State and the State as a whole; and

(b) the steps taken for realisation of the same?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) The information, as on 28.2.90, is given below:

(Amount in thousands Rs.)

	<i>Government</i>	<i>Private</i>
i) Bombay	9004	304291
ii) Nagpur	4	463
iii) Pune	292	3214
iv) Aurangabad	—	65
v) Maharashtra (as a whole)	9932	312902

(b) The following steps are being taken by the Government for realisation of the dues:

- i) In so far as Government dues are concerned the same are being pursued at the level of Chief General Managers and the Directorate. The Chairman, Telecom Commission, has also written to the Chief Secretary of the State for clearance of dues.
- ii) In the case of private subscribers, the following steps are taken:
  - (a) Pursuit by means of personal contact and offer of receiving payment in instalments, when requested for the same
  - (b) Disconnection of other telephones of the same subscriber, if there is more than one connection working for him.
  - (c) Legal action.

**Establishment of C-DOT Office in Chicago, USA**

6734. SHRI M.G. SEKHAR:  
SHRI R. GUNDU RAO:  
SHRI Y. RAMAKRISHNA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the C-DOT has established/started an office in Chicago, U.S.A.

(b) if so, whether the prescribed guidelines in respect of setting up a liaison cell office of a Government of India Undertaking/Society overseas were followed in this case:

(c) whether the C-DOT expenditure in Chicago was borne by an American firm and was later reimbursed by C-DOT after obtaining RBI permit;

(d) whether C-DOT has violated FERA rules; and

(e) if so, what action Government propose to take on C-DOT and the officials responsible?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) to (e). Information is being collected and will be placed on the table of the house as soon as it is ready.

[Translation]

**Filling up of posts reserved for SC/ST in Ministry**

6735. DR. BENGALI SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the category-wise number of posts reserved for Scheduled Castes and Scheduled Tribes lying vacant in the Ministry and since when;

(b) the action being taken to fill those vacancies; and

(c) if not, the reasons therefor?

MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) The category-wise number of posts reserved for Scheduled Castes and Scheduled Tribes and the year since when these posts are lying vacant in the main Secretariat of Ministry of Surface Transport is as under: